

(c) the details regarding their protection and livelihood arrangements being made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): (a) Yes, Sir.

(b) and (c) The return and rehabilitation of Kashmiri migrants to their homes is the top priority of the State Government. However, the action Plan for their return may take some time to get final shape since the issue has to be tackled on a politico-economic basis. The State Government is drawing out a detailed plan for giving protection and assistance/incentives to the returning migrants.

Allocation for Drinking Water Projects

639. SHRI A.G.S. RAMBABU: Will the PRIME MINISTER be pleased to state the allocation made for urban drinking water projects in Tamil Nadu and particularly at Madurai?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): The 8th Plan outlay for Tamil Nadu for Urban Water Supply and Sanitation sector under the State Plan is Rs. 1,450 crores. Water Supply being a State subject. It is the responsibility of the State Government to plan execute, maintain and operate the water supply schemes under State Plan.

Under the Centrally Sponsored Scheme of Accelerated Urban Water Supply Programme (AUWSP) for towns having population less than 20,000 (as per 1991 census) an allocation of Rs. 4.42 crores has been earmarked for Tamil Nadu.

The State Government has reported that the Madurai Water Augmentation Scheme at an estimated cost of Rs. 48.50 crores has been completed with World Bank loan assistance in Feb, 1995. At present, the water supply to Madurai is 90 mld at 95 lpcd which is normal and adequate.

[Translation]

DDA Technical Committee

640. SHRI JAI PRAKASH AGARWAL: Will the PRIME MINISTER be pleased to state:

(a) the reasons for non-inclusion of any public representative in DDA's Technical Committee;

(b) whether the Government propose to include a public representative in DDA's Technical Committee;

(c) if so, the details thereof; and

(d) the details of jobs performed by the Technical Committee during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) The Technical Committee of the DDA is an internal committee constituted under its Resolution dated 23.2.1963 under Section 5A of the Delhi Development Act, 1957. Vice Chairman, DDA is the Chairman of the Committee which comprises of Members from various other agencies/departments in Delhi such as Town and Country Planning Organisation, MCD, DESU, Land and Development Office, Delhi Urban Art Commission, CPWD and Members from within the DDA.

(b) No, Sir.

(c) Does not arise.

(d) The number of meetings of the Technical Committee held and items discussed for the last three years are as under:-

Year	No. of Meetings	No. of items Discussed
1994-95	14	130
1995-96	20	163
1996-97	15	93
(upto 15.2.97)		
Total	49	386

[English]

Printing and Selling of Government Reports

641. SHRIMATI JAYAWANTI NAVIN CHANDRA MEHTA: Will the PRIME MINISTER be pleased to state:

(a) whether the government are aware that the private publishers indulge in printing and selling of Government reports/bare acts and selling them at high prices;

(b) if so, whether the Government propose to book these publishers under the copyright act and bring out uniform guidelines in this regard;

(c) whether the Government also propose to bring them under the price control; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) No complaint has been received by the Department of Publication of this Ministry, which is the publishers of Government publications regarding printing and selling of Government reports/bare acts by private publishers in violation of the copyright Act. 1957.